

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 208 of 2021 (SZ)

IN THE MATTER OF:

Srikanth Madhyastha

...APPLICANT

VERSUS

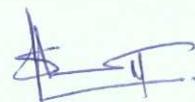
The District Collector
Udupi District, Karnataka and Ors

...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 10

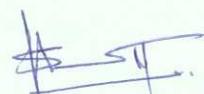
MOST RESPECTFULLY SHOWETH:

1. That the present applicant filed by the applicant is false, vexatious and against the law on which ground itself, it may be dismissed with cost.
2. That each and every averment in the application is denied unless and until admitted expressly in the present reply, and that the averments made in the application are not applicable to Respondent No. 10 herein.
3. Respondent No. 10 submits that the Department of Fisheries has not given any permission to anyone to establish any cutting shed or Fish Powder Units in any area. The applicants have to apply for consideration for the subsidy under the entrepreneurship model under the **Pradhan Manthri Mathsyra Sampada Yojana Scheme ('PMMSY Scheme')** as per the orders which are enclosed herewith as **Annexure R-1 and Annexure R-2.**
4. That there after the applications are sent or called directly by National Fisheries Development Board, Hyderabad (NFDB) and all the



necessary documents are verified and the approval is given by NFDB after considering the application for the renovation of fish Feed Mill.

5. That Respondent No. 10 here in just takes the application based on the primary documents and forwards them to Directorate of Fisheries for further verification.
6. That in the present case as well, Respondent No. 10 received the application based on primary documents submitted by the Applicant as per **Annexure R-3** to **Annexure R-18** annexed here in, and forwarded it to the Directorate of Fisheries for further verification.
7. It is submitted thus that Respondent No. 10 herein has not given any permission for renovation or for anything else, and has merely forwarded the application with the documents.
8. Respondent No.10 herein submits that for the Units, Village Panchayath, Irodi has given permission for renovation of the building and Karnataka State Pollution Control Board had given permission as per **Annexure R-17** and **Annexure R-18** and all other permissions were given by concerned other departments as per Annexure R-3 to Annexure R-11 and that Respondent No. 10 herein has not given any permission in the present case.
9. Respondent No.10 herein submits that for the Unit-II Firm had been registered as per **Annexure No. R-12**.
10. That the Zonal Director (Environment) has given an opinion stating that the Survey No. 7 L/3 comprising of 0.31 acres of land is outer



section of Costal regulation jurisdiction as per **Annexure R-14 and Annexure R-15.**

11. In the light of these circumstances, it is prayed that this Honorable Tribunal may be pleased to dismiss the application filed by the applicant with cost in the interest of justice.

Date : 20/12/2021

Place : New Delhi

RespondentNo. 10



(G.M Shivakumar)

Deputy Director of Fisheries

DEPUTY DIRECTOR OF FISHERIES
UDUPI

Through



Darpan KM

Advocate for Respondent No. 10

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 208 of 2021 (SZ)

IN THE MATTER OF:

SRIKANTH MADHYASTHA

...APPLICANT

Versus

DIRECTOR OF FISHERIES

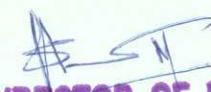
.....RESPONDENTS

THE DEPUTY DIRECTOR OF FISHERIES, UDUPI

AFFIDAVIT

I G. M SHIVAKUMAR, son of G. MALLAPPA, aged about 51 years, resident of UDUPI, KARNATAKA STATE, do hereby solemnly affirm and state as under:

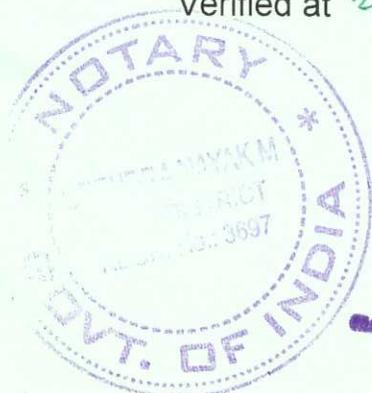
1. I say that I am working as DEPUTY DIRECTOR OF FISHERIES in the Department of FISHERIES Government of Karnataka, Respondent No. 10 herein, and am conversant with the facts of the present case.
2. I say that the contents of the accompanying Reply are based on the information available with the Respondent No. 10 herein in its normal course of business and believed by me to be true.


DEPUTY DIRECTOR OF FISHERIES
DEPONENT
UDUPI

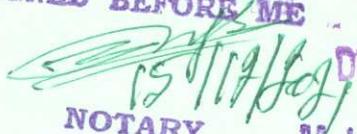
VERIFICATION

I, the Deponent above named, do hereby verify the contents of the above affidavit to be true to the best of my knowledge, and no part of it is false and nothing material has been concealed there from.

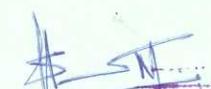
Verified at udupi on this 15 day of December 2021



SIGNED BEFORE ME


NOTARY
UDUPI

Off. of Corrections


DEPUTY DIRECTOR OF FISHERIES
DEPONENT
UDUPI

M. UPENDRA NAYAK, B.A., LL.B.
ADVOCATE & NOTARY PUBLIC
Near Hotel Narayana, Sri Krishna Building
Court Road UDUPI-576 101